

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.8778-8779/2024

[Arising out of impugned final judgment and order dated 28-02-2024 in CRLOP(MD) No. 6676/2022 28-02-2024 in CRLMP(MD) No. 4621/2022 passed by the High Court of Judicature at Madras at Madurai]

KARUPPUDAYAR

Petitioner(s)

VERSUS

STATE REP. BY THE DEPUTY SUPERINTENDENT OF
POLICE & ORS.

Respondent(s)

(IA No. 144167/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 144168/2024 - EXEMPTION FROM FILING O.T.)

Date : 02-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Mr. Siddhant Yadav, Adv.

For Respondent(s) Mr. Sabarish Subramanian, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing on behalf of Respondent Nos.1 and 2 seeks and is granted four weeks' time to file counter affidavit.
2. If the petitioner desires to file any rejoinder affidavit, the same shall be done within a period of two weeks thereafter.
3. List on 20.01.2025.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER